

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 52473 of 2016

(Arising out of Order-in-Original No. 53/SM/Policy/2016 dated 19.07.2016 passed by the Commissioner of Customs (General), New Delhi)

DATE OF HEARING : 09.08.2017

DATE OF DECISION : 09.08.2017

Sh. Rajendra P. Kapur

....

Appellants

(Rep by Ms. Manya Bhardwaj, Adv.)

VERSUS

CC, New Delhi

....

Respondent

(Rep. by Sh. S. Nunthek, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55869/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Heard Ms. Vibha Narang, learned counsel for the assessee-Appellants and Shri S. Nunthak, learned DR for the Revenue.

2. Ms. Vibha Narang, learned counsel, submits that the present appeal is pertaining to the suspension of the CHA licence. She submits that the Department has revoked the CHA licence which has been assailed by the assessee-Appellant before the

Tribunal in Appeal No. C/51293/2017 and the same is still pending. Both sides have agreed that in view of the fact that the present appeal is pertaining to the suspension of the CHA licence has, therefore, becomes infructuous.

3. In the result, the appeal filed by the assessee-Appellants is dismissed as infructuous.

(Dictated & pronounced in the open court)

(V. PADMANABHAN)
MEMBER (TECHNICAL)

(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT